

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 28008 of 2013

[Arising out of Order-in-Appeal No. 368/2013 CE dated 26.07.2013
passed by the Commissioner of Central Excise (Appeals-I)
Bangalore]

M/s. Glittek Granites Limited

Plot No. 42, KIADB Industrial Area
Hoskote – 560 114

Appellant(s)

VERSUS

**Commissioner of Central Excise
Bangalore - II Commissionerate**

C.R. Building, Queens Road
Bangalore – 560 001

Respondent(s)

With

Service Tax Appeal No. 28009 of 2013

[Arising out of Order-in-Appeal No. 372/2013 CE dated 26.07.2013
passed by the Commissioner of Central Excise (Appeals-I)
Bangalore]

M/s. Glittek Granites Limited

Plot No. 42, KIADB Industrial Area
Hoskote – 560 114

Appellant(s)

VERSUS

**Commissioner of Central Excise
Bangalore - II Commissionerate**

C.R. Building, Queens Road
Bangalore – 560 001

Respondent(s)

APPEARANCE:

Mr. Mohammed Rahim, Advocate for the Appellant

Mr. M. A. Jithendra, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. PULLELA NAGESWARA RAO
MEMBER (TECHNICAL)**

FINAL ORDER NOS. 20426 - 20427 / 2026

DATE OF HEARING: 27.03.2026
DATE OF DECISION: 27.03.2026

PER: PULLELA NAGESWARA RAO

When the appeals came up for hearing, the learned Counsel for the appellant submits that the appellant does not wish to pursue the matter further before this Tribunal, in view of the small amount involved in the refund claims and decided to withdraw the appeals. Accordingly, the appeals are dismissed as withdrawn.

(Order Pronounced and Dictated in Open Court)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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